### FOURTH REPORT

### STANDING COMMITTEE ON FOOD, CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (1999-2000)

(THIRTEENTH LOK SABHA)

### MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS)

DEMANDS FOR GRANTS (2000-2001)

Presented to Lok Sabha on 20.4.2000 Laid in Rajya Sabha on 20.4.2000



LOK SABHA SECRETARIAT NEW DELHI

April, 2000/Chattra, 1922 (Sala)

### CONTENTS

		PAGE
COMPOSITION	OF THE COMMITTEE	(iii)
INTRODUCTION	V	(v)
	Part I	
	REPORT	
Chapter I	Introductory	1
CHAPTER II	Consumer Protection	8
	(i) Consumer Courts and Fora	9
	(ii) Advertisement and Publicity	13
Снартек Ш	Consumer Cooperatives	16
	(i) National Cooperative Consumers Pederation	17
	(ii) Super Bazar	20
Chapter IV	(i) Bureau of Indian Standards	31
	(ii) Regulation of Weights and Measures	34
Chapter V	Essential Commodities	37
	Part II	
L	Minutes of sitting held on 22.3.2000	39
П.	Minutes of sitting held on 11.4.2000	41

## COMPOSITION OF THE STANDING COMMITTEE ON FOOD, CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (1999-2000)

### Shri Devendra Prasad Yadav - Chairman

### **MEMBERS**

### Lok Sabha

- 2. Shri A.P. Abdullakutty
- 3. Prof. S.P. Singh Baghel
- 4. Shri Shyamlal Bensiwal
- 5. Shri Ranen Barman
- Shri Surender Singh Barwala
- 7. Shri Sujan Singh Bundela
- 8. Shri Namdeorao Harbaji Diwathe
- 9. Shri Rameshwar Dudi
- 10. Shri Abdul Hamid
- 11. Shri Jai Prakash
- 12. Shrimati Preneet Kaur
- 13. Shri Brijlal Khabri
- 14. Shri Shyam Bihari Mishra
- 15. Shri Aditya Nath
- 16. Shri Sisram Ola
- 17. Shri Mansinh Patel
- 18. Shri Laxmanrao Patil
- 19. Shri Baju Ban Riyan
- 20. Shri Vishnu Dev Sai
- 21. Shri Abdul Rashid Shaheen
- 22. Shri Kodikumnil Suresh

Shri Surender Singh Barwala ceased to be a member of the Committee mef. 24.01.2000 Vide Bulletin Part II (Para No. 400) dated 24.01.2000.

- 23. Shri Ram Naresh Tripathee
- 24. Shri Ram Chandra Veerappa
- 25. Shri Sahib Singh Verzna
- \*\*26. Shri Akhilesh Yaday
- \*\*\*27. Shri Tejveer Singh
- \*\*\*\*28. Shri Kishan Lal Diler
- \*\*\*\*29. Shri Ramshakal
- \*\*\*\*30. Shri Rama Mohan•Gadde
- \*\*\*\*31. Shri P.D. Elangovan

### Rajya Sabha

- \*\*\*32. Shri Sushil Barongpa
  - 33. Shri W. Angou Singh
  - 34. Shri Abdul Gaiyur Qureshi
  - 35. Shri Lajpat Rai
  - 36. Shri Dawa Lama
  - 37. Shri M.A. Kadar
  - 38. Shri Kaushok Thiksey
  - 39. Shri D.P. Yadav
  - 40. Shri Nanaji Deshmukh
  - 41. Vacant
  - 42. Vacant
  - 43. Vacant
  - 44. Vacant
  - 45. Vacant

### SECRETARIAT

- Shri Hamam Singh Joint Secretary
   Shri Krishan Lal Deputy Secretary
   Shri R.S. Mishra Under Secretary
- Shri R.S. Mishra Under Secretary
   Smt. Manju Chaudhry Committee Officer

Nominated to the Committee w.e.f. 14th March, 2000 vide Bulletin Part II No. 667 dated 14th March, 2000.

Shri Sushii Barongpa ceased to be a Member of the Committee consequent upon his retirement from Rajya Sabha m.e.f. 2.4.2000.

No. 708 dated 6th April, 2000.

### INTRODUCTION

- I, the Chairman of the Standing Committee on Food, Civil Supplies and Public Distribution (1999-2000) having been authorised by the Committee to submit the Report on their behalf, present this Fourth Report on Demands for Grants (2000-2001) relating to the Ministry of Consumer Affairs and Public Distribution (Department of Consumer Affairs).
- The Committee examined/scrutinized the detailed Demands for Grants (2000-2001) of the Ministry which were laid on the Table of the House on 13th March, 2000.
- The Committee took evidence of the representatives of the Ministry of Consumer Affairs and Public Distribution (Department of Consumer Affairs) on 22nd March, 2000.
- 4. The Committee wish to express their thanks to the Officers of the Ministry of Consumer Affairs and Public Distribution (Department of Consumer Affairs) for placing before them detailed written notes on the subject and for furnishing the information to the Committee, desired in connection with the examination of the subject.
- 5. The Report was considered and adopted by the Committee at their sitting held on 11th April, 2000.
- For facility of reference and convenience, the Observations and Recommendations of the Committee have been printed in thick type in the body of the Report.

New Det.н; 17 April, 2000 28 Chaitra, 1922 (Saka)

DEVENDRA PRASAD YADAV, Chairman, Standing Committee on Food, Civil Supplies and Public Distribution.

### PART-I

### REPORT

### CHAPTER I

### Introductory

1.1 The Demands for Grants (2000-2001) of the Ministry of Food and Consumer Affairs (Department of Consumer Affairs) was laid on the Table of Lok Sabha on 15th March, 2000. Demand No. 40 that contains the figures of Revenue as well as Capital Expenditure of Department of Consumer Affairs are as follows:

(Rs. in crores)\*

	<del></del>		(
	Revenue	Capital	Total
Voted	21.82	2.24	24.06
Charged	<u> </u>	_	

1.2 The details of the Budget Estimates and Revised Estimates for (1999-2000) as well as Budget Estimates for (2000-2001) are as under:

Revenue Section

		,								
;		<b>~</b>	1999-2000 Budget	莨	19	1999-2000 Resolved	i isasi	;		
Major		F.	Non Plan	124 E	1			3	2000-2001 Budget	dget
Deart			į	d C	raer.	Non-Plan	Total	Plan	Non-Plan Total	Total
-		,	,			].				
		•	٦	- │	us	9	7	œ	•	=
Secretariat—Economic Services	345	ļ	438	4.36	0.30	693	83	974	5	:   ;
Industries	S	27	í	¥ C	,			ŀ	į	S S
Civil Supplies	3656	10.54	5.74	1 <u>1</u>	3	1	9970	298	ı	582
Other General Bornomic	3475	1,72	566	4.34	9 E	17.17	19.57	3.50	909	8.56
Grant-to-Aid to Godo	8			}	\c\ \c\	308	997	100	3389	<b>4.</b> 96
Governments	3602	1 1	1	I	I	1	1	٠	ı	ı
Total Reserves Continue	!		,	,	ì	ı	1	ı	١	ı
District Series		1268	23.37	4.92	24.88	29.80	7.76	14.06	71.82	1

1	7	3	,	5		7	8	•	9	
Capital Section  Capital Outlay on Other General	1.79	1	1.79	9076	1	9.08	1.24	I	124	
Economic Services North Eastern 4552	l	1	1	· 13	1.	1	1.00	I	1.00	
Total—Capital Section	1.79	1	1.78	80'6		80.6	7.7	1	77.	
Grand Total	16.50	12.66	29.16	14.00	24.88	38,88	10.00	14.06 24.06	24.06	3

The details of recoveries adjusted on account in reduction of expenditure for revenue and capital section are as under:

Revenue	14.71	99:6	24.37	4.92	24.08	29.00	7.76	12.06	21.82
Capital	1.79	1	1.79	90'6	1	90.6	224	١	77.
Total	16.50	9.66	26.16	14.00	24.08	38.08	16.00	12.0%	22.06

1.3 The Head-wise demands have been discussed in the succeeding paragraphs.

1.4 The Ministry has furnished the following statement showing BE/RE and expenditure for the year (1999-2000)

	_				4	<b>\$</b>						
,	or accepto to	0002-4441 av	1 4		11		<b>80.9</b>	728		99.66		ı
*		2	Į į		2		86	5.82		23.67	į	3
Percentage Expenditure with min	BE 1999-2000		Plan Non-Plan Plan Nam-Plan		ه ا		87.97	<b>82.3</b> 6		74.73	I	I
Sept.			•		∞		l	88		<b>9</b>	900	•
¥	12-	29.2.2000	Non-Plan Plan Non-Plan Plan Non-Plan	.	$\left  \cdot \right $		0/44/0	68,35	:	09'00	1	
	Actual	<b>29</b>	Ę	\	,	5	Ì	13,97	:	Ŗ	1	
	1999-2000		Non-Plan	   w		463.00	•	77,00	136.00		ı	
	題	ļ	F.	•		30,00		74,00 2,40,00	900		1,06,00	
	BE 1999-2000		Non-Plan	m	   	4.26,00		24,00	1,09,00		1	·
	2	1	§	2		ı	:	7.700 7.700	21,00		1,79,00	
	Major Head			1	! !	L. 3451 Secretariat Boundaix Service	2 3456 Civil Supplies, Commune	Protection Cell	3. 3475 Regulation of Weights & Misseure		9475 Capital outlay on Other General Economic services	
							•	-	-77		<b>-</b> ∮	

·		1	2	ေ	4	150	٠	,	-	•	2	=
ń	<b>54</b> 75	Regulation of Markets (PMC)	1,51,00	1,45,00	00'08'1 00'15'1	1,80,00	84,29	1,35,54	36.82	89'08	28	8.36
46	¥.	Other General Eco. Service International Contribution	1	12,00	1	12,00	I	16,31	1	<b>25</b> .	I	<b>5</b> 5
ĸ	35	Americance to Consumer Coop.	l	2,00,00	I	15,60,00	ı	2,00,00	I	100.09	1	12.82
ø	X E	Ervestment to NCCF	8,00,00	I	3,00,00	ı	8,00,00	1	100.00	ı	100.00	1
œ	85 85 85	Project under Consumer Welfare Fund	I	3,00,00	I	00'00	1	23,80	ı	2.8	I	29.73
ឮ :	<b>598</b> 2	2852 Industries-Stadendisetion & Quality Control	2,45,00	ı	D0,530	ı	65,00	ı	16.37	1	82 88	1
		Total	16,50,00	12,66,00 14,00,00 24,38,00 9,73,12	14,00,00	24,58,00	9,73,12	8,93,56	85.58	7L68	15.69	38.91

\*An amount of Rs. \$400,00,000/- was initially provided in BE 99-2000 under 3456 as Grant in aid to NCCP in RE 1999-2000, this amount has been tables under 5475.

1.5 It may be seen from the statement furnished by the Ministry that the plan funds allocated during 1999-2000 under Major Heads Regulation of Weights and Measures, Industries and Standardisation and Quality Control, Civil Supplies, Consumer Protection Cell etc. have not been fully utilised. When the Committee asked about the reasons for less utilisation of funds, the Secretary, Department of Consumer Affairs, during oral evidence, stated as under:

"We have ourselves reduced it in the RE finding that there was a general fiscal deficit. So, we felt that wherever it was possible to cut expenditure and save money, we should help the Ministry of Finance. There was a general direction based on which wherever there was an expenditure which need not be taken up now or which could be postponed, we have postponed that expenditure and reduced expenditure for the current year.

In the case of the consumer protection, perhaps, you are finding that expenditure is less because the expenditure will be booked only by March end. We have committed the expenditure and the bills are coming in. By the end of March, the expenditure will be incurred. The RE cut has been made by us deliberately knowing the progress of the work so far done so that the financial position of the Government of India could be improved to the extent possible. The RE has been suggested by us and the difference is because in most of the cases the March expenditure will give the final figure. The booked expenditure as given by the accounts department is up to the end of February. We will be able to spend this money. We are reviewing it every week in March and we have to spend the money which we have asked for in the RE excepting BIS where we had put Rs. 20 lakh for construction. The tender has not been finalised. It will not be possible for us to incur the expenditure this year. So, it will be shifted to the next year."

1.6 The Committee are not satisfied with the performance of the Ministry in so far as plan expenditure is concerned. The percentage of plan expenditure during the year 1999-2000 over the Budget Estimate stood at 58.98% which is far from being satisfactory. The reasons put-forth by the Ministry for non-utilisation of funds such as delay in completion of procedural formalities for award of tenders for construction purposes, supply of equipment, non-filling of created posts for Regional Research Standard Laboratories (RRSL) are not satisfying the Committee. In the opinion of the Committee, the Ministry has tried to escape on one pretext or the other which is indicative of their poor monitoring. The Committee, therefore, recommend that the Ministry should make all out efforts for early completion of construction works and filling of vacant posts required for RRSL and should ensure that the amount allocated under BE/RE in a Financial Year should be fully utilised in the same Financial Year in an even manner. Steps taken and progress achieved in this regard should be communicated to the Committee within 3 months time.

### CHAPTER II

### CONSUMER PROTECTION

### Major Head — 3456

The BE and RE 1999-2000 and BE (2000-2001) are as under:-

BE 1	999-2000	RE 1	999-2000	BE 20	00-2001
Plan	Non-Plan	Plan	Non-Plan	Plan	Non-Plan
2.54	.79	2.40	. <b>7</b> 7	3.50	.96

- 2.2 Consumer movement is a socio-economic one which seeks to protect the rights of the Consumer in relation to the goods purchased and services availed. Government has accorded a high priority to the programme of consumer protection. It has initiated a number of steps to promote a responsible and responsive consumer movement in the country. Such measures include the use of mass media for promoting consumer awareness and encouraging consumers' involvement through voluntary consumer organisations:
- 2.3 The main objectives of the Consumer Protection programme are:—
  - (i) To create a suitable administrative and legal mechanism which would be within the easy reach of the consumers;
  - (ii) To involve and motivate various sections of society such as consumer organisations, women, youth etc. to participate in the programmes';
  - (iii) To assist, encourage and provide financial assistance to Voluntary consumer organisations to take up various consumer protection activities; and
  - (iv) To generate awareness amongst consumers about their rights and responsibilities, motivate them to assert their rights and not to compromise on quality and standards of goods and services and seek redressal in consumer courts, whenever required.

2.4 The Consumer Protection Act, 1986 is a milestone in the history of socio-economic legislation in the country. It provides a separate three tier consumer disputes redressal machinery at the National, State and District level. The Act is intended to provide simple, speedy and inexpensive redressal to the consumer grievances.

### (i) Consumer Courts & Fora

2.5 To provide simple, speedy and inexpensive redressal of grievances of consumers, the Government have established a three tier consumer desputes redressal machinery at the National, State and District level. District fora has not been established in the newly created districts. As on date State commissions are not functioning in TN, Manipur and Daman and Diu while the figure for the District fora is 43. The reasons for the non-functioning of such courts is vacant post of Presidents/Members. A OTG (One time grant) for strengthening the consumer courts has been released and about 50% has been utilised so far. The Committee has been informed that the response of the State Government in this regards not encouraging and that the Department will not recommend the cases of such States to the Planning Commission again.

2.6 The position of cases disposed and pending and also cases disposed within 90 days above 90 upto 150 days and above 150 days as made available by Ministry in the State Commission and District Fora is given as under:

Redressal Agency	Cases disposed	Cases pending	Cases decided within 90 days	Cases decided in above 90 days upto 150 days	Cases decided in above 150 days
1	2	3	4*	5*	6"
State Commissions	101045 56%	72578 42%	21604 (21.4 % of total disposal)	19095 (18.9% of total disposal)	49670 (49.2% of total disposal)
District Forums	1051272 81.5%	239072 18.5%	279932 (26.6% af total disposal)	203773 (10.4% of total disposal)	467565 (44.5% of total disposal)

<sup>&</sup>quot;The total disposal figures may not tally with the break up given at col. 4, 5 & 6, since all States have not given the full information.

2.7 Asked to State the name of District/States that are non-functional due to non-filling of vacant poets of President/Members, the Ministry in their written reply, stated:

"Names of the three State Commissions and the Districts where 43 District Forums are non-functional due to vacant posts of Presidents/Members are given as under. However, this position may change with the continuous efforts being made by the State Governments and U.T. Administrations to fill up vacancies."

State Commissions: 1. Tamil Nadu, 2. Marúpur and 3. Damen & Diu. District Forums:

SI.	DOLLE, OI	DF Non- functional	Names of District Forums
1.	Arumachal Pradesh	1	Dibang Valley.
2.	Bihar	14	<ol> <li>Sitamarhi, 2. Madhepura, 3. Kishangani</li> <li>Jamui, 5. Begusarai, 6. Singhihum</li> <li>West, 7. Garwa, 8. Kathihar, 9. Gopalgani</li> <li>Hazaribegh, 11. Godda, 12. Rohtas,</li> <li>Navada &amp; 14. Ranchi</li> </ol>
3.	Karnataka	1	Heman
4.	Maharashtra	2	1. Nagpur & Nagpur Addi. Forum.
5.	Punjab	1	Paridhat
ń,	Tamil Nadu	t	Chennai North
7.	Madhya Pradesh	2	1. Rews and 2. Sehore
8.	Orissa	1	Sundargarh-1.
9,	Uttar Pradesh	15	<ol> <li>Rudraprayag, 2. Katmani, 3. Aurrala,</li> <li>Bagpat, 5. Bageswar, 6. Sant Kabir</li> <li>Nagar, 7. Champawat, 8. Belramput,</li> <li>Chandauli, 10. Gautam Budh Nagar,</li> <li>Ambedkar Nagar, 12. Meerut,</li> <li>Barelly-I, 14. Jhanshi &amp; 15. Gorakhpur.</li> </ol>
			(For St. 1-7 the forums reported notified but posts could not be filled due to non- availability of budget/staff.)
	West Bengal	3	Jalpalguri, 2. Coochbehar and     Calcutta-II.
11.	Duman & Diu	2	1. Daman & 2. Ditu
	Total:	43	

2.8 Some of the steps taken by the Central Government including National Commission for speedy disposal of pending cases by the Consumer Courts are as follows:

- (i) To strengthen the infrastructure of the consumer courts, Central Govt. provided one-time-grant of Rs. 61.80 crores, during 1995-96.
- (ii) Regular monitoring of the working of consumer courts.
- (iii) States/UTs are requested to fill the vacant posts of Presidents/Members.
- (iv) Review meetings at the level of Minister/Secretary with the Ministers/Secretaries of the States.
- (v) The Consumer Protection Act, 1986 has been amended in 1991 and 1993. Action is being taken to further amend the said Act, to facilitate quicker disposal of cases.
- 2.9 The Committee has been informed that the Department of Consumer Affairs does not maintain information regarding ratio of staff and complaints handled.
- 2.10 Asked whether it is a fact that the Central Government has written to States/UTs to hold periodical meetings with the Presidents of the Consumer Courts to monitor and expedite the disposal of cases and to state the number of meetings held so far and whether the step has resulted in quick disposal of cases and the details thereof the Ministry in their written reply have stated:

"Secretary, Consumer Affairs had a meeting with the Secretaries of the States/UTs on 10.11.97 to review the functioning of the consumer courts in which he advised them to hold similar meetings with the Presidents of State Commissions from time to time. This was followed up with the States/UTs. However, information regarding the number of meetings held by the State Governments is not available.

President, National Commission had a meeting with the Presidents of the State Commissions on 24.1.1994 in which certain guidelines and procedures were circulated for adoption by them for curtailing delays. In the Second meeting of the President, National Commission, with the Presidents of the State Commissions

held on 15.3.1996, it was urged upon them to improve their performance and to utilise the one-time-grant in time. A third meeting was held on 11.10.99 where the President again requested the President State Commissions to make all efforts for better functioning of consumer courts and for quicker disposals of cases. They were advised to have minimum adjournments, clubbing of cases and to adhere to prescribed time norms. For better coordination, the Secretaries in-charge of the States/UIs were also invited to the meeting.

The Minister for Consumer Affairs and Public Distribution held regional meetings of Food Ministers in the different regions during January/Pebruary, 2000 and in these meetings the effective functioning of Consumer Courts was also discussed.

With the consistent efforts of the Central and State Governments and the National and State Commissions, the disposal of cases in the district fora has shown steady improvement and is presently over 81%."

2.11 Asked whether amendment to the Consumer Protection Act, 1986 is necessary during official evidence, the Secretary, Department of Consumer Affairs, during oral evidence, deposed as:

"We have received a number of suggestions. There are certain portions which, based or the Supreme Court judgement, require amendment. There is lack of clarity. The Law Ministry has also said that if we have to provide more benches at the National Commission level, the existing law does not provide for it. There are certain provision regarding denovo proceedings. If a particular court of three members hears a case and in-between if some one has to start again. This causes a lot of delay. We have identified those areas which caused delay and the possible solution by which offing."

2.12 The Committee note with great concern that the percentage of cases disposed of by State Commissions and District Fora within 90 days atood at 21.4% and 26.6% respectively which is clearly indicative of the fact that the Government have still not been able to provide speedy redressal of grievances to the consumers. The Committee further note that three State Commissions and 43 District Fora are non-functional due to vacant posts of President/members and also the one time grant released by the Central Government to

the States for strengthening the Consumer Courts has not been fully utilised by some of the States such as Assam, Bihar, Haryana, Jammu and Kashmir, Karnataka, Madhya Pradesh, Meghalaya, Tamil Nadu, Tripura, West Bengal, A & N Islands, Chandigarh, Dadra & Nagar Haveli, Daman & Diu and Lakshadweep which clearly shows that the Government lacks coordination with the State Governments and their monitoring over the entire scheme have not been up to the mark. The Committee, therefore, strongly recommend that monitoring of the scheme should be further strengthened and the States should be vigorously persuaded to make the 3 State Commissions and 43 District Fora functional by filling the vacant posts of President/ Members without further delay. Also the Consumer Protection Act should be suitably amended so that problems regarding denovo proceedings, establishment of more Benches at the State/National Commission Levels are tackled properly and representatives from Panchayat/Local Bodies are accommodated to enable the consumers to redress their grievances speedily and within the stipulated time.

### (ii) Advertisement and Publicity

2.13 In order to generate awareness among consumers and motivate them to assert their right and not to compromise on quality, the Government have been taking a number of steps like audio visual publicity and printed material. A certain amount of the plan fund under consumer protection (Major Head 3456) is earmarked for advertisement and publicity. Approved allocation for the Financial Year 2000-2001 is Rs. 283 lakhs.

2.14 Asked what are the ways and means to generate awareness among the poor illiterate in rural, remote and far-flung inaccessible areas, the Ministry in their written reply, have stated:—

"In order to ensure that the message of consumer protection reaches every citizen of this country especially in the rural areas, the Department has prepared a number of audio-visual programmes and also distributed printed publicity materials free of cost. The important ones are:

(i) The Department sponsored a weekly radio programme, 'Apne Adhikar', on consumer protection. This is broadcast from various commercial broadcasting stations of AIR in regional languages. This is a 10-minutes weekly programme broadcast through the 30 Vividh Bharati and 15 Primary North East stations of AIR in 10 regional languages for North-east and 12 regional languages on Vividh Bharati stations.

the States for strengthening the Consumer Courts has not been fully utilised by some of the States such as Assam, Bihar, Haryana, Jammu and Kashmir, Kamataka, Madhya Pradesh, Meghalaya, Tamil Nadu, Tripura, West Bengal, A & N Islands, Chandigarh, Dadra & Nagar Haveli, Daman & Diu and Lakshadweep which clearly shows that the Government lacks coordination with the State Governments and their monitoring over the entire scheme have not been up to the mark. The Committee, therefore, strongly recommend that monitoring of the scheme should be further strengthened and the States should be vigorously persuaded to make the 3 State Commissions and 43 District Fora functional by filling the vacant posts of President/ Members without further delay. Also the Consumer Protection Act should be suitably amended so that problems regarding denovo proceedings, establishment of more Benches at the State/National Commission Levels are tackled properly and representatives from Panchayat/Local Bodies are accommodated to enable the consumers to redress their grievances speedily and within the stipulated time.

### (ii) Advertisement and Publicity

2.13 In order to generate awareness among consumers and motivate them to assert their right and not to compromise on quality, the Government have been taking a number of steps like audio visual publicity and printed material. A certain amount of the plan fund under consumer protection (Major Head 3456) is earmarked for advertisement and publicity. Approved allocation for the Financial Year 2000-2001 is Rs. 283 lakhs.

2.14 Asked what are the ways and means to generate awareness among the poor illiterate in rural, remote and far-flung inaccessible areas, the Ministry in their written reply, have stated:—

"In order to ensure that the message of consumer protection reaches every citizen of this country especially in the rural areas, the Department has prepared a number of audio-visual programmes and also distributed printed publicity materials free of cost. The important ones are:

(i) The Department sponsored a weekly radio programme, 'Apne Adhikar', on consumer protection. This is broadcast from various commercial broadcasting stations of AIR in regional languages. This is a 10-minutes weekly programme broadcast through the 30 Vividh Bharati and 15 Primary North East stations of AIR in 10 regional languages for North-east and 12 regional languages on Vividh Bharati stations.

- (ii) The Department has sponsored a 12 episode teleserial in Hindi on consumer protection entitled, "GRAHAK DOST", this was telecast on Doordarshan from June to September, 1998 every Saturday. The titles of the 12 episodes are given as under:
- Consumerism and consumer action;
- 2. Consumer redressal and the Consumer Protection Act, 1986;
- 3. Insurance:
- 4. Investments;
- Telephones;
- Health and Medical Services;
- Electricity;
- 8. Food and Adulteration:
- Railways;
- 10. Transport;
- 11. Weights & Measures; and
- 12. Airlines.

This tele-serial was the first of its kind in the field of consumer protection. The programme has gained considerable popularity and has been retelecast by Doordarshan three times so far. The programme is now being prepared in regional languages for telecast through the Doordarshan Regional Kendras.

- (iii) The Department has brought out the following literature which is distributed free of cost.
  - Brochures entitled "Salient Features of Consumer Protection Act, 1986", "Rights of Consumer" and the "the Consumer Protection Act and You".
- Booklets entitled "Help Prevent Adulteration", "Consumer Protection & Weights & Measures", "Directory of Consumer Organisation" and "Directory of Addresses of Redressal Agencies" have been printed. A revised, updated and enlarged version of "Directory of Consumer Organisations" has been reprinted.

- Posters depicting consumer awareness messages.
- Post card size materials on consumer protection.
- Seven booklets on various aspects of consumer awareness in Hindi for use in Adult Education Programme. These will be useful for rural masses and women folk.

In addition, the Department is also bringing out a quarterly journal entitled, "Upabhokta Jagaran" (Consumer Awakening) on consumer protection. This Journal is distributed to consumer organizations free of cost and is popular.

- (iv) The Department undertakes out-door publicity programmes through the DAVP. These programmes include putting up hoardings, cinema slides, decorative railings, bus-back panels, screening through close circuit TV system, computerized animation display and release of newspaper advertisements etc.
- (v) The Department provides financial assistance through Consumer Welfare Fund to the VCOs/NGOs to disseminate consumer related information and create consumer awareness through various activities, particularly in rural areas."

2.15 The Committee note that though the department resorted to audio-visual and printed publicity to spread awareness among the rural, poor, illiterate masses, yet it has not yielded the desired results. The urban poor may have access to TV and radios without being able to read while majority of the rural villages still remain ignorant about their consumer rights. As such the Committee desire that for spreading the awareness about consumers rights, teams of dramatists and artists who stage plays and dramas may be organised by funding the NGOs. The brochures, booklets, literatures and the like materials may be made available in regional and local languages to the NGOs/ Panchayats and any individual who can read. The Committee are unhappy to note that fund from the Consumer Welfare Fund remains unused in areas of low consumer awareness like Arunachal Pradesh, Assam Meghalya, Mizoram, Tripura, A&N Islands and Lakshadweep. The Committee, therefore recommend that consumer awareness programmes be taken up vigorously throughout the country. No fund allocated for the purpose should remain unutilised and more funds be made available for the purpose.

### CHAPTER III

### CONSUMER COOPERATIVES

### Major Head 3456

Consumer Cooperatives are playing an important role in providing essential and other commodities to the public at reasonable prices. The presence of consumer cooperatives not only helps in strengthening the distributive network of essential commodities but also protects against artificial scarcity of goods by private traders, overcharging of prices, supply of substandard goods etc. The very presence of consumer cooperatives have a sobering effect on open market prices of essential commodities.

- 3.2 As a policy, the Government of India have been encouraging the development of consumer cooperatives so as to protect the interests of the common consumers in the country.
- 3.3 The consumer cooperatives have a four tier structure comprising primary consumer stores with branches functioning at the grass-root level, the wholesale/central consumer stores with their branches at district/taluka level, the State Consumer Cooperative Federations at the State level and the NCCP of India Ltd., at the national level. However, in the States located in the North East and in the smaller States/U.Ts composite State level consumer-cum-marketing federations which deal with consumer articles also, are functioning. In the rural areas, the distribution of consumer goods is handled by the viable Large Sized Agricultural Multi-Purpose Cooperative Societies (LAMPS) and/or Primary Agricultural Credit Societies (PACS) at the retail level.

3.4 The BE & RE of 1999-2000 and BE of 2000-2001 are as shown below:

	·				Rs. in crores)
BE (	(1999-2000)	RE (	1999-2000)	(ВЕ	2000-2001)
Plan	Non-Plan	Plan	Non-Plan	Plan	Non-Plan
8.00	2.00		15.60	_	2.10

### (i) National Cooperative Consumers Federation (NCCF)

- 3.5 The National Cooperative Consumers Federation (NCCF) is the apex body of consumer cooperatives in the country with the objective of providing supply support to consumer cooperatives particularly its members in the distribution of consumer goods and also rendering technical and promotional guidance and assistance for increasing operational and managerial efficiency of consumer cooperatives stores. NCCF had not been received Government assistance during the years 1997-98 and 1998-99.
- 3.6 The NCCF started to incur losses since some years back. The main reasons for the past losses as identified by the expert group constituted are:
  - (a) High establishment cost
  - (b) Huge loan liability
  - (c) Non-availability of working capital
  - (d) In-sufficient business turnover
  - (e) Poor performance of the branches.
- 3.7 Asked whether the Government conducted any study internally or through outside agency to know the reasons for the losses suffered in the past and if so whether any responsibility has been fixed on erring officials of NCCF in this regard, the MD, NCCF during official evidence stated as:—

"The Government of India had appointed an Expert Group in 1997 to study the working of NCCF. The NCCF had been incurring losses at that time. The Committee was expected to analyse those reasons for losses and suggest remedial measures. This Committee in its report submitted a number of recommendations, primarily for restructuring of the administration set up of NCCF, reducing the staff force, development of commercial activities and reducing the loan liabilities. Based on those recommendations, we have taken action on almost all the points. Because of that, NCCF has turned around and since last year we have been able to earn profits after meeting all our expenses. In the current year, we will be wiping out the entire loan liability with the bank. Our personnel efficiency will go up further and our profitability for this year and next year will also increase substantially."

3.8 Asked whether NCCF have any concrete and pragmatic plan to prevent any loss in future, the Ministry, in their written reply, have stated:—

"NCCF has taken a number of steps to improve its working and prevent losses in future. Some of the major steps taken by the NCCF are as follows:

- (i) NCCF introduced a Voluntary Retirement Scheme. A total number of 346 employees were relieved under the VRS upto 31.1.2000. As a result of introduction of VRS and other measures, the staff strength of NCCF reduced to 620 from 1089, which resulted in a saving of Rs. 2 crores p.a. in Establishment Expenses.
- (ii) A complete ban has been imposed on recruitment in NCCF.
- (iii) The working of all branches and depots etc. were reviewed and 8 uneconomical units were closed and 4 branches were converted into Depots and Lisison Offices.
- (iv) A detailed business work programme was prepared for development of commercial activities. The turnover of NCCF, which was Rs. 78 crores during 1994-95, increased to Rs. 298 crores during 1998-99. The NCCF expects to achieve a turnover of around Rs. 315 crores during 1999-2000.

- (v) The entire loan liability of the NCCF with the banks which was more than Rs. 13 crores as on 31.3.97 was settled during the current year. NCCF does not have any loan liability with the bank as of now. NCCF will exercise strict control on the loans, particularly for its working capital requirement, to avoid interest liability and consequential losses.
- (vi) NCCF will avoid large scale inventory holdings to avoid carrying cost and losses.
- (vii) Efforts will be made to utilise the processing capacities of its processing units to the maximum to obtain optimum results.
- (viii) NCCP proposes to broad-base its arrangement for distribution of selected items of consumer goods for further improvement in its commercial activities."

3.9 Asked whether NCCF has been able to achieve its objectives in regard to benefit the poor consumer and to comment alongwith details of monitoring being done by the Government over the functioning of NCCF, the Ministry, in their written reply, have stated:—

"The working of the NCCF has improved considerably over the years. It has been earning net profits since last 3 years. The NCCF has taken up distribution of various items of essential consumer goods such as Iodised Salt, Tea, Toilet & Washing Soap, Pulses etc. in different States. Its retail units have also been supplying various items of consumer goods at reasonable prices for the benefit of common consumer.

The NCCF submits monthly reports on its working to the Ministry. The Ministry has been monitoring the working of the NCCF by analysing its monthly working results as also through periodical reviews. GoI has nominated two senior Government officials in the Department of Consumer Affairs as Government nominees on the Board of NCCF. These officials advise and guide the discussions on various issues in the meetings of the BoD and other sub-committees to which they belong to."

3.10 Asked whether there is any proposal to close down loss making branches of NCCF, the Ministry, in their written reply, have stated:—

"All of the branches of NCCF had earned profits during 1998-99. The performance of the branches of the NCCF in the current year is under constant review. The NCCF has worked out a time schedule to improve the working of some of its branches who have been incurring marginal losses in the current year. A decision will be taken to close down the units which are considered to be economically unviable."

3.11 The Committee observe that as an apex body of Consumer Cooperatives in the country in providing supply support and rendering technical and promotional guidance and assistance to Consumer Cooperatives, the role of NCCF is very important for the benefit of the common man. NCCF, however, suffered losses due to poor performance of some of its Branches and inferior managerial skills for which the Government had to constitute an expert group in Dec'96 to study and examine its commercial and financial problems and to suggest remedial measures. The Committee note that all the Branches of NCCF earned profits during 1998-99 and the performance of the Branches in the current year is under constant review of the Ministry. The Committee are, therefore, of the opinion that the Government should monitor the performance of NCCF vigorously and implement the recommendations of the expert group in letter and spirit to ensure that the Federation does not suffer any loss in future. Also the proposal for distribution of certain essential core commodities through Public Distribution System, Consumer Cooperative and Civil Supplies Corporations at fixed and reasonable prices should be finalised soon in consultation with the State Agencies so that the NCCF should earn profits. Steps taken and progress achieved should be communicated to the Committee within three months time.

### (ii) Super Bazar

3.12 The Super Bazar, established in 1966 with a view to provide essential consumer goods and other items of daily needs at reasonable prices in the NCT of Delhi, statted running in losses since the Financial Year 1996-97. There is high establishment cost and pressure from the staff for pay review which had to be yielded. The staff strength is three times its requirement. Election to the Board of Directors is long over due.

3.13 On the question of the reasons for Super Bazar running into losses when it had been earning profits some times back and the remedial steps taken by the Government, in this regard, the Ministry, in their written reply have stated as follows:—

"The main reasons for losses as identified by the Super Bazar are as under:

- (i) The declining trend of total sales as a result of which the total gross income has reduced.
- (ii) The increasing trend of expenditures, particularly of establishment expenditure. It may also be added that Super Bazar has partially implemented the recommendations of Fifth Pay Commission form June, 1998 which has also resulted an increase in expenditure by Rs. 3 crores in the financial year 1998-99.
- (iii) Having excess number of employees.
- (iv) Running of unviable branches.

The Super Bazar is an autonomous cooperative organisation having a BoD to take decisions on business and administrative matters. The Super Bazar has however been asked to draw up an action plan for its revival which is yet to be received from Super Bazar after being considered by their BoD."

3.14 Regarding election for BoDs of Super Bazar, the Ministry has furnished the following information:—

"The Super Bazar has informed that out of total of 72 constituencies, the electoral rolls for 57 constituencies are ready. Inspection of polling stations will be done in 2/3 days time. A team of officials has been provided to Shri M.L. Jain, Retd. Registrar Delhi High Court who has been appointed as the Returning Officer by the Hon. Delhi High Court for conducting the election. As per the directive given by the Hon. Delhi High Court on 3-3-2000, the notification for holding the election was to be issued within 15 days from the date of order. The Super Bazar has informed that all steps have been taken by them in this regard in conformity with the directions given by the Hon. Delhi High Court. The date of holding the elections will be notified by the Super Bazar after getting the same approved in a meeting of the BoD."

3.15 On the irregularities committed by the officers and staffs of the Super Bazar, the Ministry has furnished the following information:—

# Super Bazar The Cooperative Store Ltd. New Delhi

# Period from 1st January, 1997 to 31st December, 1999

SNo	Name of trregularity	Amount Recovered		Persons insufficial	
	7	en en			Kanaris
		.	1	•	er;
÷	Misippropriation of Super Buzar funds	Ra. 6572.00	<del>.</del> .	1. Shri Shyam Shankar, SA	Misspropristian proved & penalty imposed, amount morrened.
4	Fraud wide making Cash memo	ı	4	Shri Navender Kaushili, SA	Misappropriation proved &
			લ	Shri Ram Sagat, pecker	penalty imposed.
ಣೆ	Missparopriation of Super Bezar funds	Re 53,871.00	4	Smt. Sunanda Chatterjee Branch Incharge	Misappropriation proved & penalty imposed, anough
			<b>15 to 54</b>	Shri Kaldeep Jain, SA Shri P. Praead, SA Shri Dhinender, Helper	PKDWEREG.

No.	Misspropriation proved & penalty improved, associate recovered.	Į.	Misappropriation proved & penalty imposed.	Į.		- <b> </b>	Mtsappropriation proved & penalty imposed, amount recovered.	Misappropriation proved & penalty imposed, amount monvered.		Maspropriation proved & perulty imposed.
•	Suri A.P. Meruichala, SA	Stat Amarjeet, St. Acett.	Shri Anand Mohan, Munager	Shri Dashneh Sharma, SA	Shel Khilari Singh, S.A.	Shri H.C. Raj, Sc. Supervisor	Shri Hukum Chand, Helper	Shri Bender Kumar, Helper	Shri Braham Pal Sharma, SA	Shid Panul Ram, SA
	જાં	ø,	6	ij	걲	ह	7	<b>2</b> 1	<b>7</b> 5	7
3	Rs. 1,41,000.00	Ra. 940.00	1	ı		1	Ra. 27,384.00	Rs. 20,000.00		ı
2	Missppropriation of Super Bazar funds.	Missppropriation in Provident Pund account	Pruchase of Substandard Surge	Misappropriation of sales proceeds		Missippropriation of sales proceeds	Misappropriation of Super Bazar funds.	Missepropriation of Super Bazar funds		During surprise checks 24 bags Atta were found short
_	¥	ьń	æ	к		රෙ	<b>¢</b>	Ŏ		#

-	2				
ļ		e		•	s
21	Goode taken without cash memo	1	18. St. S.P.	Sh. S.P. Juggs, S.A.	Misseppropriation proved &
ជ	Madelaved with the Customers	ı	5 5 5	a J	penalty imposed.
¥	Not provided the proper documents to Vigilance Dept. of Bandana	ı		¥ ¥ i€	4
₹	Supplied Substradend steel frunts	ı	5 6	j j	
<b>4</b>	Missperopriation of Super Bazar funds. Rt. 1,16,206,00			Ante, Acad	inquisy to progress.
		•	AS AND AND SENDER SA	<b>Y</b> 5 <b>1</b> 50	penalty imposed, amount recovered
		•	24 St. K.B. Street, SA	ngt. S⊀	
		N	25. St. Kirm Pai Singt, Halper	Pal Singt,	
	ical certificate	A I	26. St. Kuldenp Jain, SA	As the SA	Induky in nonwess
₹	Goods taken without cash memo	R -	27. Sh. Jegat Shagh SA	vs qu	Manppoprinten proved &
-					Penalty trappard.

5	Inquiry in progress.	Inquiry in progress.	-do-		Inquiry in progress.
*	Sh. Shaabi Kant, SA. Sh. Sebdev, Padeer Sh. Gopal Kishua, Jr. SA. Shri Suresh, Holper	Sh. Ram Mwau, SA Sh. Prem Chand, SA Sh. Arjun Parahad, Helper Shri R.N. Jia, SA			Late Sh. R.C. Sherme Asett. Manager Sh. D.P. Sherme,SA
	នស់ ៩ ៩	संसं तं स	<b>8</b> 8	<b>*</b> * *	<b>ફ</b> ‡
ေ	Ra. 34,500.25	Ra 16,74.28			ı
2	Manipulated in a Credit bill	Misappropriation of Super Bazar funds Scores rate charged	Misspropriation of sale proceeds Misspropriation of Super Beau	funds	Deliberately changed the rain in inventory sheet
-	ei ei	8	ដ ជ		<u>ਨ</u>

•					
<b>-</b> [	2	m		•	ın
ĸi	Not followed the procedure of store while receiving the goods	1	ø	Sh. Satpul Mann, S.A.	Inquiry in progress.
*	Margproprieties in purchase	Ra. 4,52,094.15	<b>4</b>	SA. R.C. Chri, SA	ļ
ij	Mangroprietten in purchase	R. 4,52,094.15	\$	Sh. Vijey Kumar, AGM	ŧ
Ħ	Pail to maintain sales tax record	ļ	Ą	Sh. H.S. Rao, Manager	seatscard ut fainbut
			\$	St. Naval Kishore Malbotra, Sales Austt.	
			Þ	Sh. Raj Pal Shigh, Actt. Augt.	
8i	Minippropriation of Super Bazar funds	Rs. 11,77,000,00	\$	St. Ashok Arora, Acet. Austi.	Inquiry in progress.
8	Buces rate charged	1	*	St. Bagwan Dan, SA	Inquiry in progress.
ਸ਼ੁ	By introduction of total brand salt favour was extend to the party	1	si Si	Sort. Pushpe Nagpal	Inquiry in progress.
Sį.	Award of contract to M/s. Blavrah Flour Mill	l I	संक्ष	Sh. Kama Kana, EX-MD Sh. Vijay Kumar, DGM	Chargesheet already served. Charge-sheet for departmental
					melant) as partid person

-	2		+	ιn
g g	Award of contract to M/s. Blawsh Flow Mill	<b>x</b>	Sh. Vindt Sazin, ACM	Charge-sheet for departmental inquiry is being insued.
		*	Sh. Shyam Sunder, Mgr.	-
		路	Mrs. Promib Mehrs, AM	į
ಹ	Irregular promotion	** 1	St. Vijay Kumar, DGM	Case Sub-juddictors
繋	Irregulat sale of onton	lá I	St. C.K. Bhasin, Mgr.	Advise from CVC for action still awaited.
		<b>K</b>	Sh. V.K. Malhotra, Jt. Supervisor	
		Si .	Sh. Kuljest Singh. Sales Aust. now	
		<b>35</b>	Sont, Veers Raipal, St. Stenso	-
Ŕ	Award of contract to M/s. Mahamaya Rs. 9 crotts Foods	Rs. 9 crores 61.	St. Sulk Banerjee, IAS, EXAND	Charge-sheet being breard as advised by CVC
		8	Sh. R.D. Scivathva, EX-DGM, presently Director, NDMC	<b>-</b>

•	Chargenheet being larued as	4	ļ	4	į	#	Short-cause modice served for	- do-	, <del>,</del>	1
-	63. St. T.N. Bapt Mgr.	64. Sh. Vinit Surb., AGM	66. St. Revi Bull, St. Supervisor.	66 St. LK. Ging, Amet. Acct.	67. St. Middaeth Keelyap, Sc SA	68. Sh. Copal Krisham, Acet. Aastt.	69. Min. Seroj Avraethi, S.A. Inch.	76. Sh. Dhuman Pat, Jr. 8A.	71. Sh Om Prukash, Packer	72 St. Prem Chand, Halper
3							Amds 2,46,000/-			

3.16 Asked to furnish details of omission and Commission that have come to the notice of the Government in regard to functioning of Chairman and Vice Chairman of the Super Bazar, the Ministry have furnished as:—

"Some of the omission and Commissions which come to the notice of the Government against former Chairman and Vice Chairman of the Super Bazar are as under:—

- (i) Continuous interference in the business and administrative matters of the Super Bazar.
- (ii) Irregular appointments and promotions given in the Super Bazar.
- (iii) Usurping all the powers of the BoD and not holding the meetings of the BoD as per the provisions of the bye-laws of the Super Bazar.
- (iv) Making irregularities committed in the purchase of commodities in the Super Bazar.
- (v) Usurping the powers of the MD, Super Bazar, etc.\*

3.17 Asked whether the Government feel that their monitoring in regard to functioning of Super Bazar has been to the mark and to comments, the Ministry, in their written reply, have stated:—

"As explained above, the Super Bazar is an autonomous cooperative organisation having its own BoD to decide about its business and other administrative matters. The GoI had stopped releasing financial assistance to the Super Bazar, Delhi w.e.f. 1997-98. Due to the monitoring undertaken by the Government, irregularities committed by the then Chairman and Vice-Chairman were detected and necessary remedial action taken like inquiry under Section 69 of the MCSC Act '84 by CRCS, removal of the non-official members of the BoD and appointing senior officials of the Government to hold the post of Chairman and Vice-Chairman of the Super Bazar etc. Seven cases covering various types of irregularities have also been recently referred to the CBI for investigation."

3.18 The Committee note that the Super Bazar, established in 1966 with a view to provide essential commodities at reasonable prices to consumers in and around Delhi has earned a bad image during the recent times for inferior quality and unreasonable prices of commodities in some of its Branches. As such, the consumer have turned to open market thereby leaving behind Super Bazar as an unviable organisation. They further note that the Super Bazar had to suffer huge losses due to a number of embezziements, misappropriation, fraud, irregularities committed by its officers and staff. Also election to its Board of Directors has not taken place so far. The Committee have been informed further that its former Chairman and Vice-Chairman committed a number of omission and commissions such as continuous interference in the business and administrative matters, irregular appointments and promotions, irregularities in the purchase of Commodities etc. due to which they were changed from their positions in the past frequently. The Committee opine that the Ministry's monitoring over this issue has been very poor and negligible. The Committee view this situation very seriously. The Committee, therefore, strongly recommend that the Government should take immediate steps to ensure that the guilty officers and staff against whom enquiries are pending since long are convicted expeditiously and the amount embezzled by them are recovered without further delay. Also the election to the Board of Directors should be held at the earliest so that decision regarding its placement with the Government of National Capital Territory of Delhi is arrived at. In the meantime, the Committee urge the Government to devise ways and means to run the Branches of the Super Bazar in profit so that the very purpose of its establishment is not defeated.

#### CHAPTER IV

# (i) Bureau of Indian Standards

Major Head: 2852

The Bureau of Indian Standards has been functioning as a statutory body under the Bureau of Indian Standards Act, 1986, with effect from 1 April, 1987 promoting and nurturing the standardisation movement in the country. Its functions are closely related with that of weights and measures unit.

4.2 The BE & RE (1999-2000) and BE (2000-2001) are as follow:-

(Rs. in Crores)

BE 19	999-2000	RE 15	999-2000	BE 20	00-2001
Plan	Non-Plan	Plan	Non-Plan	Plan	Non-Plan
2.45	_	0.65	<del>_</del>	2.95	

4.3 The Packaged Commodities Rules, 1977, formulated under the standard of weights and measures act, 1976, require mandatory declaration relating to (i) name and address of the manufacturer or packer, (ii) name of the commodity in the package, (iii) net quantity in standard unit of weights and measures, (iv) month and year of packing, (v) retail sales price in the form "MRP....... inclusive of tall taxes", and (vi) size of the commodity, if relevant which are enforced by the state Governments.

4.4 Asked about the steps Government have taken to ensure the right quality quantity and price of goods bearing ISI mark to the consumers. The Secretary of the Department during the official evidence, have stated:

"We have held several meetings on this with the representatives of the trade, represented by CII, FICCI and ASSOCHAM and also consumer representatives. The consumers wanted the cost price and the selling price to be printed but this was not

acceptable to the trade, particularly consumer trade. They objected that nowhere in business the cost price is given to the consumer. They said that business would come to a standstill and so it was not possible for them to do that.

The Ministry is not keen to destroy business. We are not against manufacturers or businessmen. We want to see that the consumer is not exploited. So, we pointed out this specific fact that the MRP is not the price at which the package is sold. Several businesses have printed an MRP on their packages and selling their products at a much lesser price. We found out after deliberations that the best method is to charge excise duty on the basis of MRP. We persuaded the Department of Revenue to do so. They picked up 70 items on which the excise duty was to be levied on the MRP. This had a salutary effect. Immediately, the prices were brought down.

This year, in the Budget speech, the Hon'ble Minister of Pinance has stated that the Government is aware of this MRP problem and so it is extending this to more commodities. This has an effect on trade and business. Several people are now restricting their MRP and we have also asked them to consider printing the MRP in such a way that the retail trade profit is clearly available to the consumers. They have said that they will themselves work it out and come with a solution. We have formed a small group to give suggestion on how this can be done legally without bringing any amendments. We are working on it and we are getting co-operation from the consumers as well as the trade to solve this problem so that a reasonable MRP is printed. We do not want to fix the level of profit or do anything like that. We do not want to interfere with the business. At the same time, we want to ensure that this is not exploited by the retailers. I am sure, we will soon come to an understanding. The case of highly exaggerated prices is coming down because of linking excise duty with MRP."

4.5 The BIS has taken up the construction of building for the National Institute of Training for Standardization and quality management with the aim to impart training in all fields of standardization and quality management since FY 1997-98. The boundary wall is yet to be completed. Due to delay caused by the CPWD, the Government proposed to award the work to a PSU in January, 2000. The work order is likely to be given by the middle of April, 2000.

4.6 Asked the reasons for not awarding the construction work of the training institute of BIS at Noida in the FY 1999-2000 and about the monitoring being done by the Ministry, the latter stated in their written reply as:—

"The work of construction of the boundary wall of the Training Institute of BIS at Noida was entrusted to CPWD and entire remittance for the work was made in October 1998, due to the slow progress made by CPWD in this regard, a meeting was taken by Secretary (Consumer Affairs) on 12.5.99 with Chief Engineer, CPWD, Architect, DGBIS and others in which it was decided that the construction of boundary wall would start in 7 days and it would be completed in October, 1999. In pursuance of this decision, CPWD initiated the work soon thereafter for construction of the boundary wall. Thus, there was inordinate delay on the part of CPWD in executing the construction of the boundary wall. In the meeting on 12.5.99 taken by Secretary (Consumer Affairs), it was also decided that as regards the building, DGBIS would hold discussions with CPWD. Accordingly, BIS held discussions with CPWD and in the light of these, it was felt by BIS that CPWD may not be in a position to carry out the work within the requisite time frame and hence a proposal was mooted by BIS for awarding the work to a PSU. After concurrence by Planning Commission, this proposal of BIS was approved by the competent authority in January 2000. Thereafter, tenders were floated by BIS in February, 2000. Tender enquiries have been received from PSUs in March 2000 and the same are under active consideration of BIS for awarding the work. As the award of contract could not be finalised in March. 2000, RE of Rs. 20 lakhs could not be utilized. The award of contract is expected to be finalised in April, 2000. It would be observed from the above facts that monitoring of this project was done by the Department. Non-utilisation of BE and RE 1999-2000 was thus mainly due to delays on the part of CPWD and the consequential decision to shift from CPWD to PSU which necessitated the due procedure of floating of tenders, etc. The BIS has been informed that cost escalation will have to be borne from their funds."

4.7 The Committee appreciate the right steps taken by the Ministry in persuading the Department of Revenue to link excise duty with Maximum Retail Price (MRP) on various goods, which has resulted in bringing down the exaggerated prices to lower levels. The Committee are however, still apprehensive that the traders will now switch on to overcharging by under weighting the goods sold to consumers. The Committee, therefore desire that the Government should devise concrete measures in consultation with the State Governments to ensure that the goods bearing ISI mark are not underweight and also the consumers are not overcharged and the goods are not of inferior quality. Also efforts should be made to include more goods in the list linking excise duty with MRP.

4.8 The Committee note with much concern the slow progress in the construction of NITSQM, Noida due to shifting of the award of contract from CPWD to a PSU. The Committee, therefore, desire that utmost care should be taken in selecting the firm to avoid unnecessary delay in the construction work. Also monitoring of the work should be intensified further so that the training institute is operationalised within the shortest possible period of time.

# (ii) Regulation of Weights and Measures

Major Heads : 3475 & 5475

4.9 The regulation of weights and measures, in the country are done through the Standards of Weights and Measures Act, 1976 and the Standards of Weights and Measures (Enforcement) Act, 1985. Through these legislation, the Government ensure that all weights and measures used in trade, transaction, industrial production or protection of human health and safety are accurate and reliable so that users are guaranteed accuracy of their performance. This in turn enable the consumers to get right quality/quantity of goods for which they are paying.

4.10 The BE and RE 1999-2000 and BE 2000-2001 are as follows:--

				(Rs	in Crores)
BE	1999-2000	RE	1999-2000	BE	2000-2001
Plan	Non-Plan	Plan	Non-Plan	Plan	Non-Plan
2.00	1.09	1.44	1.16	2.42	1.43

4.11 During the recent time the Department has undertaken building construction of RRSLs at Faridabad, Bhubaneswar and Guwahati. Augmentation of the infrastructure of the existing RRSL's at Ahmedabad is going on. The performance in most of these projects are dismal. There has been cost escalation in the construction of RRSL Bhubaneswar which has been compensated by way of reappropriation from the unutilised amount from the one at Faridabad thanks to the delay in the execution of the work in the latter. The project at Guwahati has not yet started at all. As for the RRSLs at Ahmedabad and Bangalore purchase of equipments are still underway. Most of these projects have started since the financial year 1997-98.

4.12 Asked to furnish the physical target set for and achievement thereof since 1997-99 and reasons for shortfall, if any, yearwise for RRSL, Faridabad alongwith targets fixed for 2000-2001, the Ministry have stated thus:—

Year	Physical target	Achievement	Reason for shortfall
1997-98	Construction of compound wall.	Näl	Delay in handing over of land by State Govt.
199 <del>8-99</del>	To raise compound wall and prepare designs for building.	Compound wall constructed and preparation of designs in final stage.	Nü
1999- 2000	To raise the construction upto plinth level.	Only digging has been done.	Technical problems excountered during water analysis at the site.

4.13 The information regarding RRSL at Bhubaneswar as received from the Ministry is:—

Year	Physical target	Achievement	Reason for shortfall
1997-98	To complete construction upto plinth level.	Construction commenced.	Delay in construction by CPWD due to court case.
1 <del>998-9</del> 9	To bring construction upto Und Floor.	Construction upto find floor completed.	Nil
1999- 2000	To complete construction.	Nearing completion.	Nil

4.14 The Committee are distressed to note that the progress of construction of RRSLs at Faridabad, Bhubaneswar and Guwahati and also agumentation of the infrastructure of existing RRSL at Ahmedabad has so far also been dismal though the work on the projects started during the financial year 1997-98. The reasons put forth by the Ministry for the delay in the completion of the projects such as delay in handing over the land by State Government, delay in construction by CPWD due to court case and due to technical problems encountered during water analysis at the site are not at all satisfactory. In the opinion of the Committee the Ministry has not attached due importance to the projects and has not even taken up the issue with the Ministry of Urban Development at appropriate level which has virtually resulted in cost and time overruns. The Committee view this situation very seriously. The Committee, therefore, recommend that the Ministry should make all out efforts for completion of the projects without further loss of time by taking up the issue with the Ministry of Urban Development at the highest level. Steps taken and progress achieved should be communicated to the Committee within three months.

#### CHAPTER V

# ESSENTIAL COMMODITIES

The Essential Commodities Act, 1955 was enacted to ensure easy availability of essential commodities to consumers and to protect them from exploitation by traders. The Act provides for regulation and control of production, distribution and pricing of commodities which are declared as essential under the Act. This Act had been made more stringent through the Essential Commodities (Special Provision) Act, 1981.

- 5.2 Since the Act, 1981 had lapsed on 31.8.1997, one ordinance after another has been passed. The Bill for amending the Act has been introduced during the on going session of Parliament.
- 5.3 In order to prevent unethical trade practices like hoarding and black-marketing, etc., the Prevention of Black-marketing and Maintenance of Supplies of Essential Commodities Act, 1980 is being implemented by the State Governments to detain persons whose activities are found to be prejudicial to the maintenance of supplies of essential commodities essential to the community.
- 5.4 While the Essential Commodities Act, 1955, is punitive in nature, the Prevention of black-marketing Act, 1980 is preventive in nature.
- 5.5 Asked about the steps the Government have taken to prevent black-marketing, hoarding, etc., the Ministry in their written reply, have stated:—

"The State Governments are impressed upon from time to time to make full use of the Essential Commodities Act, 1955 and the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980 so as to prevent blackmarketing and hoarding of essential commodities."

5.6 Asked whether the Government have reviewed or proposed to review the Acts to have a full-proof check on the malpractices like black-marketing, hoarding and adulteration. The Ministry, in their written reply have stated as:—

"The Essential commodities (Amendment) Bill, 2000 has been introduced in the Lok Sabha on 8.3.2000. The Bill seeks to make the provisions of the Essential Commodities Act, 1955 more effective and deterrent against hoarders and blackmarketeers."

5.7 When asked about information regarding the number of raids made or number of convictions made, the Secretary, Department of Consumer Affairs stated that State Government is the implementing authority and that they will give the information for all these years. The year-wise action taken under Essential Commodities Act, 1955 as furnished by them later, is contained in Annexure-IV.

5.8 The Committee take a serious note of the fact that the number of inquiries made regarding hoarding, black-marketing, etc. and convictions made under the Essential Commodities Act, 1955 are far from being satisfactory due to the fact that the number of persons convicted has come down from 6379 in 1997 to 1273 in 1999. In the same way the number of persons prosecuted has come down from 8320 in 1996 to 3048 in 1999 whereas the number of persons arrested has been considerably increasing from 4560 in 1996 to 6457 in 1999. Keeping in view the fact that a number of essential commodities are being blackmarketed by the traders to enrich themselves, the Committee, strongly, urge the Government to get the Essential Commodities (Amendment) Bill, 2000, as introduced in the Lok Sabha, re-considered seriously in order to eradicate nexus of the black-marketeers, hoarders and adulterators.

New Delhi; 17 April, 2000 28 Chaitra, 1922 (Saka) DEVENDRA PRASAD YADAV, Chairman, Standing Committee on Food, Civil Supplies and Public Distribution.

# PART II

# MENUTES OF THE FOURTH SITTING OF THE STANDING COMMITTEE ON POOD, CIVIL SUPPLIES AND PUBLIC DISTRIBUTION HELD ON TUESDAY THE 22ND MARCH, 2000

The Committee sat from 14.40 to 17.40 hours.

#### PRESENT

Shri Devendra Prasad Yadav — Chairman

#### MEMBERS

# Lok Sabha

- 2. Shri A.P. Abdullakutty
- 3. Prof. S.P. Singh Baghel
- 4. Shri Ranen Barman
- 5. Shri Sujan Singh Bundela
- 6. Shri Namdeorao Harbaji Diwathe
- 7. Shri Rameshwar Dudi
- 8. Shri Abdul Hamid
- 9. Shri Jai Prakash
- 10. Shrimati Preneet Kaur
- 11. Shri Brijlal Khabri
- 12. Shri Shyam Bihari Mishra
- 13. Shri Sisram Ola
- 14. Shri Mansinh Patel
- 15. Shri Laxmanrao Patil
- 16. Shri Baju Ban Riyan
- 17. Shri Vishnu Dev Sai
- 18. Shri Abdul Rashid Shaheen
- 19. Shri Kodikumnil Suresh
- 20. Shri Akhilesh Yadav

# Rajya Sabha

- 21. Shri Lajpat Rai
- 22. Shri M.A. Kadar

#### SECRETARIAT

Shri Krishan Lal — Deputy Secretary
 Shri R.S. Mishra — Under Secretary

#### WITNESSES

# Ministry of Consumer Affairs and Public Distribution (Department of Consumer Affairs)

Shri K. Srinivasan — Secretary (CA)

2. Shri C.S. Rao -- AS & FA

Shri S. Nautiyal — Addi. Secretary (CA)

4. Shri P.S. Das -- DG (BIS)
5. Shri T.T. Adhikari -- MD (NCCF)

6. Shri P. Mitra — MD (Super Bazar)

7. Shri P.A. Krishnamoorthy --- Dir. (W&M)

8. Shri S.P. Nayyar — CVO (Super Bazar)

- 2. At the outset, the Chairman welcomed the representatives of the Ministry of Consumer Affairs and Public Distribution (Department of Consumer Affairs). The Chairman then asked the Secretary concerned to introduce his colleagues and the Secretary introduced his colleagues.
- 3. The Committee then discussed with the representatives of the Ministry of Consumer Affairs and Public Distribution (Department of Consumer Affairs) the various points mentioned in the List of Points. The queries of Members were resolved by the representatives. The evidence was concluded.
  - 3. A verbatim record of the proceedings has been kept.

The Committee then adjourned.

# MINUTES OF THE SEVENTH SITTING OF THE STANDING COMMITTEE ON FOOD, CIVIL SUPPLIES AND PUBLIC DISTRIBUTION HELD ON TUESDAY, THE 11TH APRIL, 2000

The Committee sat from 11.40 to 15.00 hours.

# PRESENT

Shri Devendra Prasad Yadav — Chairman

#### MEMBERS

# Lok Sabha

- 2. Shri A.P. Abdullakutty
- 3. Shri Shyamlal Bansiwal
- 4. Shri Namdeorao Harbaji Diwathe
- 5. Shri Abdul Hamid
- 6. Shri Jai Prakash
- 7. Shrimati Preneet Kaur
- 8. Shri Brijlal Khabri
- 9. Shri Shyam Bihari Mishra
- 10. Shri Aditya Nath
- 11. Shri Sisram Ola
- 12. Shri Abdul Rashid Shaheen
- 13. Shri Tejveer Singh
- 14. Shri Rama Mohan Gadde

# Rajya Sabha

- 15. Shri Lajpat Rai
- 16. Shri Dawa Lama

#### SECRETARIAT

- Shri Krishan Lal Deputy Secretary
- Shri R.S. Mishra Under Secretary

- (i) Consideration and adoption of Draft Fourth Report.
- 2. The Committee, then, considered the Draft Fourth Report on Demands for Grants (2000-2001) relating to the Department of Consumer Affairs, Ministry of Consumer Affairs and Public Distribution. The Committee adopted the report with certain modifications.
- (ii) Consideration and adoption of Draft Fifth Report.

3. \*\* \*\* \*\* \*\*

(iii) Consideration and adoption of Draft Sixth Report.

4. \*\* \*\* \*\*

5. The Committee then authorised the Chairman to make consequential changes arising out of the factual verification of the reports by three Departments of Ministry of Consumer Affairs and Public Distribution and present/lay the same in both the Houses of Parliament.

The Committee then adjourned.

<sup>\*\*</sup> Not related to this report.

ANNEXURE !

ACTION TAKEN UNDER ESSENTIAL COMMODITIES ACT, 1955 BY STATES/UTS DURING J'HE YEAR 1995 W.E.E., 1.1.1995 TO 31.12.95

					,		
2 8	St. No. State/UT	No. of reside	No. of perions errosted	No. of persons pruise- cuted	No. of persons convic- and	Value of goods confibr cand (Re. in habbs)	Majorcial upto
1.	2		-	~	9	7	<b>\$</b>
	Andhra Pradesh	2562	1380	n	01	95769	Decamber
7	Assets	1063	ı	-	1	17.45	December
ಣ	Anusachal Pradesh			·			December
	Uhar .	<b>.</b> \$	ď	> <b>%</b>	· 92	97.9	November
ej	Gujarat	- <b>99</b> - 9 <b>9</b>	5929	, EH	i	467.10	December
د. <b>نود</b> -	· <b></b>	21	I	I	ı	- 62	December
· K	Haryana	134	22	I	I	: <b>25</b>	October
eş	Himschal Pradesh	1	I	I	I	I	October

		•	<u> </u>			
9. Janmu & Kashwir	138	<b>13</b>	I	7	90	September
	::₹	=	1		77	March
	13469	ı	-		030	October
adesh	3823		寄	102	13941	December
2 7 1 <b>9</b>	217	26	19		16.50	Pabroary
	SI.		<b>8</b> 5		ı I	November
	86	1	· 1		· 1	December
	超		,1		1.	Decimient
			· 同			December
	¥	Ž	*		8.38	October
	36362	71	4	ï	1	Decrember
	2	#	201	ĸ	31.34	December
	<b>21</b> 25.0	*	1	I	6071	Ì

♣ BE SE SE SE	2	• # I I i I	104.73 2006 299.10	December December December December
06.1 ap 28 an ≥	1000 S	* * I I i !	104.73 0.06 289.10	December December December
a 26 Å ∾	w   %	1 1 i !	299.10	December December
\$ G 5	<b>l</b> 🥳	1 1 1	289.10	December
ã "	<b>98</b>	i i	299.10	December
<b>u</b> s	I	1	1	Minemaker
				DOM:
10	1	ł	970	November
	I E			November
<b>8</b> °	ĸ	61	90'0	December
€0	l		ı	December
				December
•	•	<del>-</del>	3.54	December
62,06	6170	88.8	1962.97	
	2 8 F D 82/6		- LEA	71 199 00

ANNEXURE II

ACTION TAKEN UNDER ESSENTIAL COMMODITIES ACT, 1955 BY STATES/UTs DURING THE YBAR 1996 wef, 1.1.1996 to 31.12.1996

E No. Shee/UT	No of raids	No. of persons arrested	No. of persons prose-	No. of persons convic- ted	Value of goods confin- cuted (Rs. in hides)	Reported
. 7	m		s	•		•
Andles Padesh	\$5.7   \$5.7	1201	<b>18</b>	<b>4</b> 5	<b>381.38</b>	December
Asset	928	. I	I	1	£97 <b>7</b>	December
Annachal Predesh	:		L F			December
When	- 6 <b>66</b>	្ន	R	١	142.06	) Idae
Gujarak	2498	. (	287	lis,	562.85	December
So.	a	I	I	I	ı	December
Haryana	188	8		1	0.59	December

-	2		+	r.	9	4	<b>50</b> 0
<b>4</b> 6	Himachel Pradesh — December				1	1	December
ó	Jamms & Kashanir	<b>98</b>	930	ı	8	I	November
<b>6</b> 1	Kamataka	390	ដ	ı	I	900	Pebruary
II	Kenta	, I	ı	ı	ţ	I	ļ.
12	Madhya Pradesh	\$	•	φ.	Ħ	70.45	March
13	Maharashtra	622	935	. <b>5</b>	83	222.49	October
¥	Manipur	2		2	ı	ı	December
15	Meghalaya	88	ı	ı	1	0.15	December
16	Misoram	*	1	ŧ	I	ţ	December
12.	Nagaland		۴	1			December
18.	Ortson	35	•	જુ	9	7.42	October
19	Punjab	S906	n	1	t	Q.02	December
នុ	Rujasthan	503	18	8	17	40.95	December

	e .	•	en	•		ė
ckkm	ı	ı	ı	ı	1	ı
apen Iran	19001	3	\$2.60	3615	82.022	December
iribura	3	•0	4	1	gy S	December
Ottar Predam	07502	ž	2503	1	25.69	December
West Bengal	99	100	ĸ	ı	275.84	October
A. A. & N. Manda						December
Chendigrah					ı	•
D & N Haveli					1	December
Delia	1441	ă	28	ĸ	I	November
Dennen & Din	Ē	I	ı	ι	I	Pebruary
Labadovep						December
Pondicherry	<b>19</b>	8	1	1	5.82	December
Total	98898	983	9258	3768	2166.00	

ACTION TAKEN UNDER ESSENTIAL COMMODITIES ACT, 1953 BY STATES/UTs DURING THE YEAR 1997 wef. 1.1.1997

ź	St. No. Starte/UT	No. of raids	No. of persons arrested	No. of prove- cated	No. of persons convic- rad	Value of grods coeffs- cated (Re in labbs)	Reported
	2	8	-	us	,,	7	-
•	Anders Product	5366	1017	R	•	196.93	Jave
<b>&lt;</b>	•	1901	•	•	ļ	12.93	December
<	Asserted Product	ł	ı	ì	I	į	December
rš	Silve Silve	<b>3</b>	3	137	<b></b>	286.21	December
g	Capture	<b>2</b>	7	8	ŧ	528.36	December
	8	=	ł	I	ı	1	Describer
Z Z	Наумен	*	~	•	1	I	Jennery

•	2	ю.	•	10	, 140		•
# #	8. Handal Pricing			- 1 <del>8</del> 1			December
oi.	Jesten: & Kashnia	Ź	Ę	ť	ŀ	1016	4
ģ	Tennetalis	1368	*	Ŗ	<del>21</del>	NOSTI.	De la compa
Ħ	<b>Kala</b> (4) (4)	1962	ı	1	1	40	İ
Þ	Madhyn Product	9891	•	Ħ	<b>*</b>	*	<b>Vpd</b> s po
Ħ	Melgandita	23	Ē	Ę	22	298.08	December
÷	1	· · · · · · · · · · · · · · · · ·	+	İ	I	İ	Dromater
Ř	Meghadya		I	. 1	: I	i f	December.
幺	Mirrore	991	ı	<b>Φ</b>	ľ	3.1 <del> </del>	December
12.	Nagaland	Age of the second secon	₹ 1		<del>-</del> > :	egens : Adaptiv	Desgriber
<b>±</b>	Origina	(A)	₹ <b>#</b> }	` <b>\$</b>	, <b>1</b>		1000 1000 1000 1000 1000 1000 1000 100
<b>6</b> 1	Punjab	<b>2010</b>	<b>~</b>	<b>≓</b> :	- T	ន្ង	December
Ŕ	Rejueftun	7. FOA T. 726 .	N.	<b>3</b>	The State of the Control	E 3- izea	October

_	P)	ES.	4	Lo.		7	6
ស់	Zi. Sükkim	-	-	) 	1	!	December
ri	The Nedu	11506	1463	4196	3630	368.13	December
នុ	Tripura	<b>5</b> 8	Ŗ	ij	I	7.88	December
zi	Uttar Pradesh	525/24	88	184	1951	79%	December
Ħ	West Bengal	ŝ	ន្ទ	#	•	130.51	
Ħ	A & N Islands	100	1	1	I	I	December
Ŕ	Chandigach	**	æ	1	i	0.16	October
ន	D & N Haveli						December
8i	Delhi	1164	R	8	<b>2</b>	ı	December
Ŕ	Duman & Diu	\$	1	I	1	ı	Decreater
Ĕ.	Lakshadweep						December
្ឍ	Pondicherry	182	91	υs	ı	ជ	December
	Total	1241.42	9160	9630	6379	2582	

Statement showing information upto 30.4.1998.

ANNEXURE IV

ACTION TAKEN UNDER THE ESSENTIAL COMMODITIES ACT, 1955 BY STATES/UTS DURING THE YEAR 1998 weef, 1.1.1998

Reported	<b></b>	December	December	1	August	December	December	December	
Value of goods cards- cated (Rs. to halds)	7	297995	£.	ŀ	5	370.37	ı	135	
No. of persons correde- ted	•	Ħ	I	ı	'n	ı	1.	n	
No. of persons prose- outed	s	\$	1	1	3	8	1	71	
No. of persons arrested		2829	ផ	I	ੜ	g	7	Ж	
No. of raids made	6	12894	1663	1	9	2110	8	ជ	
St. No. State/UT		Anders Pradesh	wie v	Annachal Predesh	Biltian	Cepterst	8	Haryana	
ਤੂੰ ਲ		1	4	66	4	ಹ	æ	۲.	

-	2		-	<b>s</b> r,	9	7	40
				ļ.		F.	
×6	Fissachal Pradenh	1	ı	털	ı	I	Dycamber
ं लं	Jacoma de Kashanir	8	ş	*	l	1	
ă	Kametaka	<b>108</b>	ਲ	z	1	500.72	December
넊	Kerala	0269	8	551	ļ	96.76	Dysmiter
걲	Madhya Pradesh	2058	13	25	ž	¥2.86	November
ជ	Mehamahtra	ŧ.	<b>§</b>	8	9	70.27	October\$
<b>±</b>	Manipur	-	_	l	Į.	ı	December
첝	Meghalaya	<b>18</b>	1	!	1	ı	December
绉	Magram	19	i	I	ı	1	December
7	Nagaland	ı	1	1	1	1	December
磐		3	18	` 3	· [	77	December
<b>5</b> 5	S. S. S. S. S. S. S. S. S. S. S. S. S. S	34400	<b>~</b>	m	<b>-</b>	0.18	November
র	Rejection	342	м	*	্ছ	17-38	December

						54							
<b>50</b>	December	December	December	December	December	į	December	December	October	Desember	December	October	
7	1	361.73	3.77	13.73	611.62	I	١.	1	I	I	1	6.14	915.13
ر د عد	ŀ	308	I	<b>4</b> 73	i	1	ŀ	1	ĸ	I	i	ı	3705
ī,	I	29.02	٥	1112	2	1	1	I	Ħ	t	I	•	6233
4	i	749	Ж	86	731	ı	ı	1	3	ı	ı	4	5779
ю.	ı	30.16	982	63350	1335	ı	ı	1	ă	*8	l	ន	96501
2	21. Sübben	Terril Nedo	Thpura	Uttar Pradesh	West Bangal	A & N lahada	Chandigath	D & N Havel	Debi	Deman & Dia.	Labshedwusp	Pondicherry	Total
	   #i	ដ	প্ল	×	ĸ	χġ	Þ,	Ŕ	Ŕ	Ŕ	ਲਂ	gj	

ANNEXURE V

ACTION TAKEN UNDER THE ESSENTIAL COMMODITIES ACT, 1955 INFORMATION RECEIVED PROM STATES/UTS DURING THE YEAR 1999 mef. 1.1.1999

년 명	State/UT	No. of raids made	No. of persons arrested	No. of persons proce-	No. of persons convic- ted	Value of goods confib- cated	Reported
	2	6	-		۰,0	7	• •   
	Anchra Pradech	13267	2739	28	er)	659.73	October
	Amen	213	ı	*	ı	0.04	November
-	Armechal Pradesh						
-	West.						
		Ħ	æ	9	20		November
•	Conterne	4635	Ħ	R	<b>-</b>	496.79	November
-	8	1					October
_	Haryana	Ħ		ιń	61	0.12	August
_	Filmschul Pradesh				•		December
널	Jamen & Kachanir	313	22				
	Kemetaka	1210	4			F07065	November
	Cardo	9299	<b>8</b> 2	¥	ĸ	5.52	December
	Marthur Bardach	2943	27	\$3	91	14.87	September

								1
	2	#3 :	•	en :	٠		<b>*</b>	
±	Maharashtra	<b>85</b> 1	8/2	•		3.54	March	
<b>s</b>	Manipur						November	
<u> 44</u>	Meghalaya	5					December	
ĸ	Misoran	高					April	
#4	Negatend						Je,	
<b>e</b> i	Octions	멅	^	æ	*	2876	December	
si	Punjab	72007					December	
ដ	Rejection	<b>5</b> .	~	ដ	m	23.62	September	
zi	State						査	
덤	Thenti Nado	<b>3018</b>	82	2040	1030	275.63	査	
ź	Tripura	105	Ð	m		1.68	May	
χĠ	Offer Predesh	119655	1307	1307	\$	37.15	Octuber	
χŔ	What Benigal	8	<b>5</b>	<b>%</b>		222.81	August	
ri id	A & N Manda			I I I			October	
#i	Chardigash	7				0.19	September	
ø.	日本 2 法が経						December	
g	Deman & Diu	£					August	
Ę.	Lakshadweep			I T			December	
pi	Pondicherry	52	91	12	<b>8</b> 8	863	December	l
	Deal	196939	4919	3048	1279	2317.91	,	
1								۱

Statement showing information received upos 31.1.2000. Excluding March.